

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

18.C.P. (IB)2160(MB)/2019

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **24.06.2019**

NAME OF THE PARTIES: Employees of Lok Developer  
**v/s.**  
Lok Developer

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

The counsel for the petitioner present. It is reported that the name of the Corporate Debtor “Lok Developer” which is a partnership firm. In view of this, the NCLT will not have jurisdiction over the Debtor. Accordingly, the counsel for the Petitioner seeks permission of this Bench for withdrawal of this petition and the petition is dismissed as non maintainable.

Sd/-

V. NALLASENAPATHY  
Member (Technical)  
/NP/

Sd/-

BHASKARA PANTULA MOHAN  
Member (Judicial)